

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 3

C.P. (IB)/1226(MB)2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **30.11.2022**

NAME OF THE PARTIES: **ASSET RECONSTRUCTION COMPANY (INDIA)**
LIMITED V/s Hiren V Dhruv

Appearance (via video-conference):

For the Applicant : Adv Vidhee Kothari

For the Liquidator : Adv. Shaivi Bhamaria

Section 95 (1) of the IBC, 2016

ORDER

Ld. Counsel for the Petitioner is present. This matter is coming up on the Board for the first time. **Registry is directed** to issue Notice to the Personal Guarantor, intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. In addition to the notice issued by the Court, petitioner is also directed to issue notice to the Personal Guarantor, intimating the next date of hearing by all available means (i.e. Speed Post, e-mail, etc.) and to place on record Affidavit of Service enclosing therewith proof of service of Notice on the Personal Guarantor. The petitioner is directed to serve a copy of the main Company Petition to the Personal Guarantor if not served earlier. Personal Guarantor is also at liberty to place on record affidavit in reply, if any, at least two days before the adjourned date by duly serving the copy to the other

side well in advance. Petitioner is also at liberty to place on record Affidavit in Rejoinder, if any, well before the adjourned date by duly serving copy to the other side well in advance. List this matter on Board on **20.12.2022**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Akash

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)